

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT & HIGHWAYS
LOK SABHA
UNSTARRED QUESTION NO. 386
ANSWERED ON 19-07-2018

ROAD ACCIDENTS

386. SHRI RAHUL SHEWALE:
SHRI MALYADRI SRIRAM:
SHRI BHARTRUHARI MAHTAB:
DR. K. GOPAL: SHRI SANJAY DHOTRE:
SHRI DEVUSINH CHAUHAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details of new rules for road safety in the country;
- (b) whether the Government has setup any Committee to analyse the road accidents, if so, the details thereof along with its recommendations;
- (c) whether the Government proposes to strongly enforce the road safety devices like speed governors/ reflective tapes/vehicle tracking systems etc. as per the recommendations made by the Committee;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government proposes "Crash Fund" for immediate compensation to the next of kin of the accident victims; and
- (f) if so, the details thereof along with the other steps taken/being taken by the Government in this direction?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI MANSUKH L. MANDAVIYA)

- (a) The Central Government has published the Motor Vehicles (Driving) Regulations, 2017, vide G.S.R. 634 (E) dated 23rd June, 2017.
- (b) No, Madam.

(c) & (d) Ministry has issued notification number G.S.R. 290 (E) dated 15th April,2015 making it mandatory for all transport vehicles to be equipped with speed limiting device/speed governor for certain category of transport vehicles.

Rule 104,104-A, 104-B, 104-C, AND 106-E, of the central Motor Vehicles Rules, 1989 mandates the fitment of reflectors or retro-reflective tapes on different categories of vehicles.

Ministry has mandated provision of a vehicle location tracking device and one or more emergency buttons in certain category of public service vehicles to be effective from 1st April, 2019.

(e) & (f) At present there is no proposal of setting up “Crash Fund”. However, as per Section 165(1) of Motor Vehicles Act, 1988, a State Government may, by notification in the official Gazette, constitute one or more Motor Accidents Claims Tribunals for such area as may be specified in the notification for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to, persons arising out of the use of motor vehicles, or damages to any property of the third party so arising, or both. Ministry has increased the compensation amount for third party mentioned in the Second Schedule.
